## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 389

#### TO BE ANSWERED ON THE 30<sup>th</sup> NOVEMBER, 2021/AGRAHAYANA 9,1943 (SAKA)

#### INTELLIGENCE AT BORDER DISTRICT

#### 389. SHRIMATI SAJDA AHMED:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to rollback the decision of extension the jurisdiction of BSF from 15Km to 50 Km in the State of West Bengal, Punjab and Assam, if so, the details thereof;

(b) whether the Government has consulted State Government on the above said issue;

(c) the steps taken by Government to empower the State Police and intelligence in Border districts to check trans border criminals;

(d) whether the Government has assessed that enhancing the jurisdiction in densely populated border area will avert BSF's attention from core responsibility; and

(e) if so, the details thereof?

### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): Section 139(1) (i) of the BSF Act, 1968 empowers the Central Government to confer powers and duties on members of the force in respect of any Central Acts for the purposes specified therein. The extension of territorial jurisdiction of BSF would result in better and more effective control on trans-border crimes in conjunction and co-operation with the State

Police.